

(2024) 01 KAR CK 0049

In the Karnataka High Court

Case No : Criminal Appeal No. 979 Of 2013 (A)

H. Ramesh, S/O. Late Hanumantha Reddy

APPELLANT

Vs

L. Manjunath, S/O. D.V. Lakshmaiah

RESPONDENT

Date of Decision : 23-01-2024

Acts Referred:

Citation : (2024) 01 KAR CK 0049

Hon'ble Judges : Anil B Katti, J

Bench : Single Bench

Advocate : Venkatesh R. Bhagat, Sridevi

Judgement

Anil B Katti, J

1. Sri. Venkatesh R Bhagat, learned counsel for the appellant appears through video conference.

Smt. Sridevi, learned counsel representing Sri. Amar Correa, learned counsel for the respondent is present.

2. Learned counsel for the appellant submits that he has filed a memo reporting the death of the respondent/accused along with a death extract.

3. Heard both sides.

4. Perused the death extract produced by the appellant/complainant and on verification of the death extract copy produced along with the memo and the records, the name of the respondent/accused matches with the records.

5. Hence, in view of the death of the respondent/accused, the appeal against him is ordered to be abated.